GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED NO- †527 TO BE ANSWERED ON- 06/02/2023

CONVERSION OF ST COMMUNITY

†527. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether there have been cases/instances related to the conversion of people belonging to Scheduled Tribes community;

(b) if so, the details thereof as on date, State-wise;

(c) whether any action has been taken/being taken by the Government against the culprits in the matter of converting the people of this community;

(d) if so, the details thereof; and

(e) the steps taken or proposed to be taken by the Government to ban the forceful conversion of people of this community?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

(a) to (e): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. Hence, prevention, detection, registration, investigation and prosecution of offences related to religious conversions are primarily the concerns of the State Government/Union Territory (UT) Administrations. Action is taken as per existing laws by the law enforcing agencies whenever instances of violation come to notice. Figures about religious conversion are not being maintained by the Ministry of Tribal Affairs.
